

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 272/TT/2015

Subject : Approval of transmission tariff of (a) 315 MVA 400/220 kV ICT-I & associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station. (b) 315 MVA 400/220 kV ICT-II & associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station (c) 50 MVA, 400 kV Bus Reactor-I at Saharanpur Sub-station (d) 50 MVA, 400 kV Bus Reactor-II at Saharanpur Sub-station from COD to 31.03.2019

Date of Hearing : 14.12.2015.

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Ltd. & 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL,
Shri Ved Prakash Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri R. Prasad, PGCIL
Ms. Treepti Sonkatar, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 for Tariff block 2014-19 for (a) 315 MVA 400/220 kV ICT-I & associated bays and 03 Nos. 220 kV line bays at Saharanpur (b) 315 MVA



400/220 kV ICT-II & associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station (c) 50MVA, 400kV Bus Reactor-I at Saharanpur Sub-station (d) 50MVA, 400kV Bus Reactor-II at Saharanpur Sub-station.

- b) The scheduled COD was 1.12.2012 and anticipated COD is 31.12.2015. There has been a time over-run of 37 months mainly on account of land acquisition problem and ROW problems created by concerned land owners at various locations.
- c) Approve tariff for inclusion in POC computation under Regulation 7(7)(i) of 2014 Tariff Regulations.

2. The Commission observed that UPPCL has proposed Saharanpur 400 kV Sub-station to be established by LILO of both circuit of Deharadun-Baghpat 400 kV quad line for meeting load demand in Saharanpur area. Thus, the assets to be commissioned under the instant petition will be utilized if the downstream transmission system, to be developed by the State Transmission Utilities is commissioned in time. The Commission observed that it would like to hear UPPCL and UPPTCL, which is constructing the downstream assets before approving tariff for inclusion in the PoC calculations. The petitioner has served the copy on UPPCL. However, UPPTCL has not been made a party to the proceedings.

3. The Commission directed the petitioner to implead UPPTCL as a respondent and file revised memo of parties and serve a copy of the petition on UPPTCL before 20.12.2015. UPPCL and UPPTCL were directed to submit the status of the downstream assets constructed by it, on affidavit by 19.1.2016 with a copy to the petitioner.

4. The Commission directed the petitioner to file the following information on affidavit with a copy to the respondents by 25.1.2016.

- a) Certificate from CEA for actual COD and the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date for all the assets commissioned.
- b) Status of commissioning of downstream system to be established by UPPTCL and the correspondence made with STU to match commissioning of the systems.



- c) Submit the coloured SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.

5. The Commission further directed the parties to file the information within the time specified, failing which the matter will be decided on the basis of the information already available on record.

6. The Commission directed to list the petition on 20.1.2016

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

